

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-513
CP-185/447-448/ND/2023

IN THE MATTER OF:

PNB Housing Finance Ltd.

.....Applicant

Vs.

Union of India & Ors. {4}

.....Respondent

SECTION

U/s 447-448 R/w 86-87 Co. Act

Order delivered on 08.05.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Mr. Venancio D'Costa, Ms. Astha Ojha, Ms. Gauri Goel,
Advs.

For the Respondent :

ORDER

Ld. Counsel on behalf of the Petitioner is present. No one is present on behalf of the Respondent at the time of hearing of the matter. It was submitted that the writ petition filed by the Respondent No. 4 is still pending before the Hon'ble High Court and the next date of hearing of 24.07.2024. In view of this, list the matter on **31.07.2024**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)